

**Mr. Speaker:** That was what was discussed. This question was put. They said that they were not going to distribute these rifles to all people in the border areas but that regular home guards will be there in the border areas and the rifles will be issued to them.

**Shri Nath Pai:** The importance of training citizens in the use of rifles cannot be exaggerated when we see the dimension of the danger that is facing us all over the frontiers. I am afraid the Government hardly realises that the schemes are becoming paper schemes. Is he aware that, in practice, the rifle training, like the digging of trenches when the bomb attacks are expected, has become a huge farce and that the training given is extremely superficial and, if so, may I know what steps are being taken to see that, we are not deceiving ourselves and that the training is taken seriously and imparted seriously?

**The Minister of Home Affairs (Shri Nanda):** In the first place, there is no question of any lack of realisation on our part about the importance of this matter, that is, a very large number of people must be trained and also particularly for the border areas—the people there must be trained—a force like the home guards in a very large numbers is required. I think if there are any deficiencies—there are—they should be made up and we should try to extend this as much as possible.

**Shri Man Singh P. Patel:** Is it a fact that the rifle training is left to the district authorities of the State Governments and, if so, what assistance is given to the civilian rifle clubs created by the civilians?

**Shri L. N. Mishra:** As I said, we have got the civilian rifle clubs in every State and also at district headquarters and the training is also given at police stations according to our present scheme, and the assistance will be given in the form of rifles and ammunition to train the people.

**श्री भगवत लाल झा :** यद्यपि इस बात में हम सहमत हैं, जैसा कि गृह मंत्री जी ने कहा, कि रिवलाइजेशन है। लेकिन वह सिर्फ शब्दों में है। अभी तक सरकार ने नेशनल राइफल प्रोविजेशन और अन्य संस्थाओं के प्रावधान पर सिर्फ पांच हजार राइफल के प्रावधान की अनुमति दी है और भारत की 45 करोड़ जनता में से 95 हजार लोगों को राइफल की ट्रेनिंग दी है। मैं जानना चाहता हूँ कि क्या इसके अलावा भी कोई कार्रवाई की गयी है, यदि की गयी है तो क्या ?

**श्री ल० ना० मिश्र :** ऐसी बात नहीं कि कार्य नहीं किया गया है। जैसा मैं ने पहले बतलाया, राइफल की कमी के कारण योजना पूरी नहीं की जा सकी, साथ ही और सरकारी संस्थाएँ भी ज्यादा प्रागे नहीं आयी। जहाँ तक ट्रेनिंग का मामला है केवल 95 हजार लोगों को ही ट्रेनिंग नहीं दी गयी है, उनके प्रतिनिधित्व एन० सी० सी० प्रॉ० ए० सी० सी० में 25 लाख से अधिक लोगों को राइफल ट्रेनिंग दी गयी है। जो हाल में योजना बनी है उसमें व्यंग्य है कि इस काम को किम तरह से प्रागे बढ़ाया जाये।

#### Application of Articles of Constitution to J. & K.

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\*423. **Shri Hari Vishnu Kamath:**  
**Shri Hukam Chand**  
**Kachhavalaya:**  
**Shri D. C. Sharma:**  
**Shri Vishwa Nath Pandey:**  
**Shri Kindar Lal:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 343 on the 1st September, 1965 and state:

(a) the details of the proposals under consideration regarding the application of certain Articles of the Constitution to Jammu and Kashmir State;

(b) whether such consideration and consultation with the State Government have been completed; and

(c) if so, the result thereof?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) to (c). With the concurrence of the Government of the State of Jammu and Kashmir, an Order by the President under article 370 of the Constitution providing for the modified application to the State of the following articles of the Constitution of India for giving effect to the change in the designation of the "Sadar-i-Riyasat" to "Governor" is being issued shortly:

Article 222.

Article 361.

Article 367(4).

Proposals for application to the State of the following other articles of the Constitution are under consideration in consultation with the State Government:

Article 81.

Article 325.

Article 326.

Article 327.

Article 329.

**Shri Hari Vishnu Kamath:** May I know whether those Articles under the Constitution and those laws of the Indian Union which have so far been applied to Jammu and Kashmir have now been applied to the liberated areas of so-called Azad Kashmir and is the jurisdictional authority of the Union Government and the Government of Jammu and Kashmir complete over all those liberated areas? No reply?

**The Minister of Home Affairs (Shri Nanda):** The question is such that it does take a little time to grasp all its import. The question is whether our laws apply to the liberated areas of Azad Kashmir also. We have extended our laws to the liberated areas of Azad Kashmir. At present the administration is being carried on and all arrangements have been made.

Whatever needs to be done, it will naturally be in accordance with the laws of the country.

**Shri Hari Vishnu Kamath:** I am not satisfied with this kind of answer. Are you, Sir?

**Mr. Speaker:** That is being administered by any special machinery or the State Government of Jammu and Kashmir is administering those areas also according to State laws?

**Shri Nanda:** Yes Sir, that is so.

**Shri Hari Vishnu Kamath:** Now that it is officially known that the Prime Minister will shortly be going to Tashkent and then to Washington, is the Prime Minister in a position to state categorically and firmly that his talks with the Soviet Prime Minister and the American President will not be permitted to deviate into a discussion on the internal affairs of the Indian Union, particularly with reference to our relationship with Kashmir, and with regard to the extension of the Constitution to that State and the repeal of Article 370 at an opportune time in the near future?

**Mr. Speaker:** That he has answered.

**Shri Hari Vishnu Kamath:** He has not answered that. What was answered was different.

**Mr. Speaker:** I have followed him.

**Shri Hari Vishnu Kamath:** What he said was this.

**Mr. Speaker:** Let him wait. I shall tell him. Mr. Alvares complimented Mr. Kamath yesterday.

**Shri Hari Vishnu Kamath:** I do not need his compliments.

**Mr. Speaker:** Mr. Alvares should beware....

**Shri Hari Vishnu Kamath:** Let him....

श्री प्रकाशबीर शास्त्री : श्रीमन्, डॉ० श्यामा प्रसाद मुखर्जी ने जम्मू काश्मीर राज्य के सम्बन्ध में भारत सरकार को कहा था, एक प्रधान, एक विधान और एक निशान ।

18 साल के बाद भारत सरकार ने प्रधान मंत्री के सम्बन्ध में तो निर्णय किया लेकिन विधान और निशान के सम्बन्ध में अभी तक भारत सरकार उस निर्णय पर नहीं पहुंच पायी जिसके लिए कि 17 साल पहले डा० श्यामा प्रसाद मुखर्जी ने कहा था। मैं यह जानना चाहता हूँ प्रधान मंत्री और गृह मंत्री दोनों से कि जब पहले प्रधान मंत्री, श्री जवाहरलाल नेहरू, काश्मीर की जनता को और इस संसद् को तथा देश को बार बार यह कह चुके थे कि संविधान की धारा 370 काफी घिस चुकी है और जो शेष रह गयी है वह भी जल्दी घिस जायेगी, तो ऐसी क्या दिक्कत भारत सरकार के सामने है कि एक और तो प्रधान मंत्री काश्मीर को भारत का अभिन्न भाग कहते हैं और दूसरी ओर संविधान की धारा 370 को संविधान में रख कर स्वयं दुनिया में सन्देह पैदा कर रहे हैं। इस धारा 370 को संविधान से क्यों नहीं हटा दिया जाता ?

**अध्यक्ष महोदय :** जब माननीय सदस्य सवाल करते हैं तो मेरा ध्यान सैंकिड की सुई पर भी रहता है। मैं एक मिनट से ज्यादा वक्त नहीं दे सकता। इसलिए ध्यानदा मैं बन्द कर दिया करूंगा यह खयाल माननीय सदस्य रखें।

**श्री नन्दा :** जब से पहली बातें हुई हैं तब से पार्लियामेंट में इस नीति को काफी साफ किया गया है कि दफा 370 सहूलियत पैदा करती है क्योंकि इसके द्वारा हम वहाँ जो भी आर्टिकल लागू करना चाहें बिना कांस्टीट्यूशन को चेंज किए हुए कर सकते हैं।

**श्री प्रकाशवीर शास्त्री :** लड़खड़ाती भाषा मत बोलिये, स्पष्ट जवाब दीजिये।

**श्री नन्दा :** जहाँ तक स्पष्ट हो सकता है स्पष्ट किया जा रहा है।

और इसी तरह से वक्तन फवक्तन वहाँ कई नई नई आर्टिकल्स लागू की गयी हैं। इस सवाल का जवाब कई बार दिया गया है।

इस बारे में सब से बड़ी बात तो मुझे यह कहनी है कि जो सवाल माननीय सदस्य ने खड़ा किया है आज की हालत में उसका महत्त्व बहुत कम हो गया है। हमारा तरीका है जम्मु काश्मीर सरकार के साथ मिल कर काम करने का और उसके साथ मिल कर हम क्रदम उठाते जा रहे हैं, और मैं समझता हूँ कि इस वक्त जो हमारी पालिसी है उससे लाभ हुआ है। हमारा स्टैंड इस मामले में सही है। इससे ज्यादा कहने की जरूरत नहीं है।

**श्री प्रकाशवीर शास्त्री :** अध्यक्ष महोदय, मैं आपको प्रोटेशन चाहता हूँ . . .

**अध्यक्ष महोदय :** मैंने आप को बहुत मौका दिया, इस में आप का नाम भी नहीं था।

**श्री हुकम चन्द कछवाय :** हमारे जवानों ने जो गुलाम काश्मीर को आजाद किया, पाक के अनधिकृत कब्जे में से छुड़ा कर काश्मीर के जिस भू-भाग को हमारे बहादुर जवानों ने अभी हाल में आजाद किया है क्या सरकार उन आजाद हुए इलाकों में इधर के लोगों को बसाने का विचार रखती है ? चाहे वह यह धारा हटाये या न हटाये, अगर सरकार अभी उस धारा को नहीं हटा रही है तो न हटाये लेकिन जो स्थान हम ने हाल में मुक्त किये हैं उन पर इधर के लोगों को सरकार बसाने का विचार रखती है या नहीं ?

**श्री नन्दा :** यह सवाल नहीं उठता है।

**श्री हुकम चन्द कछवाय :** मेरा एक व्यवस्था का सवाल है और मैं आप का व्यवस्था चाहता हूँ कि माननीय मंत्री ने ऐसा क्यों कहा कि वह इस सवाल में नहीं उठता है ? जब आप ने मेरे प्रश्न को इजाजत दे दी है और माननीय मंत्री ने उस का उत्तर दिया तो मैं पूछना चाहता हूँ कि किस कारण यह सवाल नहीं उठता है।

**Shri Hem Barua :** It was yesterday in the Rajya Sabha that our hon. Prime Minister has said that not

Kashmir only would be discussed at Tashkent; that means that he would discuss not only Kashmir but other Indo-Pakistan problems also. On the other hand, on the floor of this House, he said that Kashmir would not be discussed at Tashkent. May I know what the actual attitude of the hon. Prime Minister is towards this problem of discussing Kashmir at Tashkent? Is he going to discuss it?

**Mr. Speaker:** He has answered that already.

**Shri Hem Barua:** Yesterday he said like this in the Rajya Sabha. I had read it in this morning's papers.

**Shri Hari Vishnu Kamath:** That was exactly my question. And it has been reinforced now by my hon. friend's question.

**Shri Hem Barua:** May I submit that I had read it in this morning's newspapers that he had said like that in the other House?

**Mr. Speaker:** There are other remedies for it; he cannot raise it during the Question Hour in this manner.

मुझे कल पता चला । बेपरमैन बिहार कौमिल ने मुझे बतलाया कि बिहार में यह फैसला कर लिया गया है कि बंशेश्वर प्रोवर के वन कोई व्यवस्था का प्रश्न नहीं उठेगा । मुझे बड़ी खुशी हुई इन बातों को जान कर प्रोवर में चाहता हूँ कि यह हाउस भी इसे कंसिडर कर ले कि बंशेश्वर प्रोवर में व्यवस्था के मसाले न उठाये जायें ।

**Shri Hem Barua:** This is a very important matter. So, I would like to make one submission about it.

**Mr. Speaker:** I have not decided it.

**Shri Hem Barua:** The Prime Minister made one statement here and he has made another statement in the Rajya Sabha.

**Mr. Speaker:** This is not the occasion for it; he can raise it by other methods or in any other manner he

likes, but not during the Question Hour.

**Shri Ranga:** Simply because some Members do not make use properly of the privilege of the House and try to raise a point of order during Question Hour, it is not proper to deny the other Members the right to raise a point of order even on a proper occasion.

**Shri Hari Vishnu Kamath:** That cannot be done under the rules.

**Shri Ranga:** That cannot be done.

#### WRITTEN ANSWERS TO QUESTIONS

##### Report of Team on Development of Andamans

\*424. **Shri P. R. Chakravarti:**  
**Shri P. C. Beroiah:**  
**Dr. Ranen Sen:**  
**Shri Dinen Bhattacharya:**  
**Shri N. R. Laskar:**  
**Shri Sidheshwar Prasad:**

Will the Minister of Rehabilitation be pleased to state:

(a) whether the team of officials that visited the Andamans to find out the potentials of rehabilitation of refugees from East Pakistan, has submitted its report;

(b) whether an overall survey has been made in this region by the experts;

(c) the estimate of the Central Government regarding the possibility of settling refugee families on agro-industrial economy, duly financed and developed; and

(d) the number of refugee families already rehabilitated there and the number of families proposed to be shifted by March, 1966?

**The Minister of Rehabilitation (Shri Mahavir Tyagi):** (a) The draft report of the inter-departmental Team constituted to prepare an integrated resource development plan for the islands is ready. It is expected to be finalised very shortly.